

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8130/2022

(Arising out of impugned final judgment and order dated 24-01-2022 in SA No. 794/2019 passed by the High Court of Judicature at Madras)

PRADHAN BABU & ORS.

Petitioner(s)

VERSUS

NACHIMUTHU NAGAR KUDIYIRUPPOR NALA SANGAM & ANR. Respondent(s)

(FOR ADMISSION and IA No.65271/2022-EXEMPTION FROM FILING O.T.
IA No. 68875/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 05-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. S Nagamuthu, Sr. Adv.
Mr. Y Arunagiri, Adv.
Mr. P V K Deivendran, Adv.
Mr. P. Soma Sundaram, AOR

For Respondent(s) Mr. T. Harish Kumar, AOR
Mr. Navneet Dugar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

The appellants are granted six weeks' time to file additional documents along with an affidavit placing on record the copies of Original Lay Out Plan/Original Plan as submitted originally in the year 1978 and also produce the Bye-Laws.

For the said purpose, the appellants will apply to the concerned Municipality which will provide the necessary copies on payment of usual charges.

List the matter as a part-heard on 18th October, 2023 for further hearing.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)